

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 671 of 2017

Kulwinder ram (since deceased) Thr his lrs and others

...Petitioner(s)

Versus

Surinder Kaur and others

...Respondent(s)

To,

Respondent 3:- Paramjit Singh son of late shri Mohinder Singh, resident of village Umarpur, Tehsil phillaur, District Jalandhar.

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this court on the 24.02.2020 personally or through some one authorized by law to act for him or an Advocate of this court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 20.01.2020.

Supdt. Gr.I (Civil-II)
Punjab and Haryana High Court,
Chandigarh

Sh. V
21.